

IMPORT OF "VOLKSWAGEN" CARS

*29. **Shri M. R. Krishna:** Will the Minister of **Commerce and Industry** be pleased to state whether it is a fact that the Government have refused to allow the import of German 'Volkswagen' Cars into India?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): It appears a request was made in July 1950 by a German firm in Hamburg to allow a Delhi firm to import 100 Volkswagen Cars. The request was not granted.

INDIAN CARPETS AND RUGS

*30. **Shri K. G. Deshmukh:** (a) Will the Minister of **Commerce and Industry** be pleased to state whether it is a fact that Indian carpets and rugs have a good export market and are in great demand abroad?

(b) If so, what facilities are being given to the exporters of these articles?

(c) Is it a fact that there are some restrictions on the export of carpets from India?

(d) If so, what are the reasons for imposing such restrictions?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) Yes, Sir.

(b) Our Trade Representatives abroad provide trade contacts and such other facilities as are normally asked for by exporters.

(c) No.

(d) Does not arise.

REGIONAL DEVELOPMENT OF INDUSTRIES

1. **Shri M. L. Dwivedi:** (a) Will the Minister of **Commerce and Industry** be pleased to state whether the scheme of setting up a Statutory Development Board and the working up of the detailed scheme in connection with the regionalization of Industries as promised in the reply to starred question No. 3519 asked on the 26th April, 1951 have since made any progress—vide Serial No. 2 of Statement IV showing action taken upon assurances etc. given during the Third Session (Second Part) 1951 of Parliament?

(b) How does the matter stand at present so far as the financial aspect of the question is concerned?

(c) How many small and big industries have since then been established?

(d) Are they working satisfactorily?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) Under the Industries (Development and Regulation) Act, 1951 a Licensing Committee has been set up 446 PSD.

to advise Government on the establishment of new industrial undertakings covered by the Act. In making its recommendation in each case, the Committee takes into account all relevant factors e.g., suitability of site having regard to the existing capacity in the particular industry and the general state of industrialisation in the area concerned. This dispenses with the necessity for establishing a Statutory Development Board.

(b) Does not arise.

(c) and (d). Under the Industries Act 53 licences have been granted—29 for establishing new undertakings and 24 for substantial expansion of existing undertakings. The Act came into force in May 1952 and the time allowed for implementing the projects generally ranges from 12 to 18 months. It is, therefore, too early to make a statement on their working.

NEPA PAPER MILLS

2. **Shri M. L. Dwivedi:** Will the Minister of **Commerce and Industry** be pleased to refer to the reply given to starred question No. 1203 asked on the 26th June, 1952, supplementary question to the same question by Sardar A. S. Saigal and statement showing action taken on assurances etc. given during the August Session of the House of the People (vide serial No. 7 thereunder) and state:

(a) whether Government propose to place on the Table of the House a copy of the summary containing the substance of the report submitted by the Shroff Committee and the recommendations and findings of the Committee as published by the Madhya Pradesh Government on the 29th May, 1951; and

(b) the progress made up-to-date in the direction of construction of the Nepa Paper Mills?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) A copy of the summary of the Shroff Committee's report is laid on the Table of the House. [See Appendix I, annexure No. 3]

(b) A statement showing the position as on 30th September, 1952 according to the report sent by the Madhya Pradesh Government is placed on the Table of the House. [See Appendix I, annexure No. 4]

A.I.R. PUBLICATIONS

3. **Shri M. L. Dwivedi:** (a) Will the Minister of **Information and Broadcasting** be pleased to refer to the supplementary question arising out of the reply given to starred question No. 2202 asked on the 29th July, 1952, and the information furnished in serial No. 89